

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

ORIGINAL APPLICATION NO: 237/2003.

this, the 25th day of September 2003.

HON. MR. KULDEEP SINGH MEMBER(J)

HON. MR. S.K. AGARWAL MEMBER(A)

1. Uma Kant Misra, aged about 42 years son of Shri Asarfi Lal, resident of presently working as Khalasi Group 'D' under S.S.E T.R.D. Northern Railway Unnao.
2. Rajit Ram, aged about 41 years, son of Manbodh resident of presently working as Khalasi Group 'D' under SSE TRD Northern Railway, Unna.

....Applicant.

BY ADVOCATE SHRI P.K. SRIVASTAVA.

VERSUS

1. Union of India, through its Secretary, Ministry of Railways, Rail Bhawan, New Delhi.
2. Divisional Railway Manager, (Karmik), Lucknow Northern Railway.
3. Divisional Personnel Officer, Northern Railway, Hazratganj, Lucknow.

....Respondents.

BY ADVOCATE SHRI PRAVEEN KUMAR B.H. FOR SHRI M.K. SINGH.

ORDER (ORAL)

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BY KULDEEP SINGH MEMBER(J)

By this Original Application, the applicants have sought the following relief:-

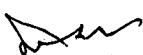
(i) To direct the opposite parties to treat the applicants to have been promoted promoted w.e.f. 22.1.2001 with all the benefits.

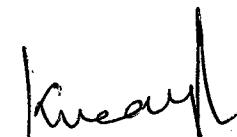
(ii) To direct the opposite parties to decide the pending representations with speaking order without delay.

2. The learned counsel for the parties have been heard.

3. After hearing counsel for the parties, we dispose of this O.A. with a direction to the respondents to decide the representations of the applicants dated 10.3.2001 and 21.10.2002 which has been annexed as Annexure No. A-1 and A-2 by a reasoned and speaking order within a period of two months from the date of receipt of copy of this order after taking into consideration all the grounds raised in the representation. even If any grievance survives thereafter, the applicant will be at liberty to approach the Court as per law.

4. The O.A. is disposed of as above without any order as to costs.


MEMBER (A)


MEMBER (J)

LUCKNOW: DATED: 25.9.2003.

V.